

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 126
(IB)-1493(PB)/2018

IN THE MATTER OF:

Enkay (India) Rubber Co. Pvt. Ltd. Petitioner/Applicant
Vs.
Sumeru Processors Pvt. Ltd. Respondent

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 20.12.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. V. K. SUBBURAJ
Hon'ble Member (T)

PRESENTS:

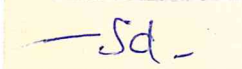
For the Petitioner(s) : Mr. G.K. Jain & Mr. Nikhil Bansal, CA
For the Respondent : Ms. Anindita Saha & Mr. Aditya Singh, Advs.

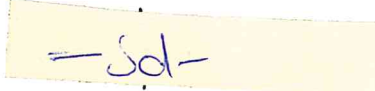
ORDER

Reply be filed within ten days with a copy in advance to the special attorney for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 31.01.2019.


(M.M.KUMAR)
PRESIDENT


(V. K. SUBBURAJ)
MEMBER(TECHNICAL)